CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI.

O.A.NO.1913/98

New Delhi, this the 18th day of February, 2000. HON'BLE MR. JUSTICE V.RAJAGOPALA REDDY, V.C. (J)

- 1. Smt. Chameli Devi, W/O Late Sh. Shardha Nand (No. 154 N.W.), R/O C-291, Durgapuri Extension, Gali No.8, Shahadra, Delhi - 110 093.
- 2. Sh. Mahesh Kumar, S/O Late Sh. Shardha Nand (No.154 N.W.), R/O C-291, Gali No.8, Durgapuri Extn. Shahadra, Delhi - 110 093.

.....Applicants.

(By Advocate: Sh. R.P.Aggarwal through proxy counsel Sh. M.K.Gaur)

VERSUS

- 1. Lt. Governor through Chief Secretary, Govt. of N.C.T. of Delhi, 5, Sham Nath Marg, Delhi -110 054.
- The Commissioner of Police, Police Headquarters, M.S.O. Building, I.P.Estate, New Delhi - 110 002.

...Respondents.

(By Advocate: Sh. Devesh Singh)

ORDER (ORAL)

The applicants seeks compassionate appointment in this case.

2. The applicant No.2 is the son of the deceased who died on 16.7.95 while working as Head Constable in Delhi Police. It is stated that the family of the deceased had no means of livelihood. Hence, an application was made by the widow (applicant No.1) on 23.8.95 for compassionate appointment. It has been rejected after interviewing the 2nd applicant for the post of Constable. It is, however, stated in the reply that it was found that the family of the deceased consists of widow, the 1st applicant and five sons, out of them, except applicant No.2, remaining four are

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already employed and servicing in Delhi Police (one as Head Constable and three as Constables) and all were residing with the applicant as per copy of the Ration Card submitted by her with her application. The widow was also paid the pensionary benefits of substantial amount. Taking into account the financial condition of the deceased family, the application was rejected on 18.3.96.

- 2. Obiviously, it appears that the applicants have suppressed the facts and falsely stated that the family had no means of livelihood.
- In the circumstances, I do not find any warrant to interfere with the impugned order. The OA is accordingly dismissed, with costs of Rs. 300/- (Rupees Three Hundred).

(V.Rajagopala Reddy)
Vice Chairman (J)

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